

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:5684
ANSWERED ON:10.05.2012
PROPOSAL OF NIPER
Aaron Rashid Shri J.M.

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the functions of the Board of Governors of National Institute of Pharmaceutical Education & Research (NIPER), Punjab;
- (b) whether the Government is aware that the proposal for Rs. 1400 crores have been submitted to the Planning Commission for the Twelfth Five Year Plan by the NIPER;
- (c) if so, whether the said proposal has been examined by the Board of Governors of NIPER;
- (d) if so, the details of such examinations; and
- (e) if not, the reaction of the Government thereto?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA).

(a) to (e) A statement is enclosed.

Statement referred to in reply to parts (a) to (e) of Lok Sabha Unstarred Question No. 5684 for 10.05.2012.

(a) Section 8 of the National Institute of Pharmaceutical Education and Research (NIPER) Act, 1998 confers the following powers on the Board of Governors of (BoG) National Institute of Pharmaceutical Education and Research (NIPER), Mohali:

8.(1) Subject to the provisions of this Act, the Board shall be responsible for the general superintendence, direction and control of the affairs of the institute and shall exercise all the powers not otherwise provided for by this Act, the Statutes and the Ordinances, and shall have the power to review the acts of the Senate.

(2) Without prejudice to the provisions of sub-section (1), the Board shall-

(a) take decisions on questions of policy relating to the administration and working of the Institute;

(b) fix, demand and receive fees and other charges;

(c) supervise and control the residence and regulate the discipline of students of the Institute and to make arrangements for promoting their health, general welfare and cultural and corporate life;

(d) institute academic and other posts and to make appointments thereto (except in the case of the Director);

(e) frame Statutes and Ordinances and to alter, modify or rescind the same;

(f) institute and award fellowship, scholarship, prizes and medals;

(g) consider and pass resolutions on the annual report, the annual accounts and the budget estimates of the Institute for the next financial year as it thinks fit together with a statement of its development plans; and

(h) do all such things as may be necessary, incidental or conducive to the attainment of all or any of the aforesaid powers.

(3) The Board shall have the power to appoint such committees as it considers necessary for the exercise of its powers and the performance of its duties under this Act.

(4) Notwithstanding anything contained in sub-section (2) of section 4, the Board shall not dispose of in any manner any immovable property without the prior approval of the Central Government.

Para 3.1.2 of the Statutes of the NIPER confers following additional powers on the BOG of NIPER, Mohali.

(a) to create posts subject to availability of funds, the determine the number and emoluments of such posts and to define the duties and conditions of service of the employees of the Institute;

(b) to appoint Professor, Associate Professors, Assistant Professor and other staff in equivalent grades, as may be necessary on the recommendation of the selection committees constituted for the purpose; to regulate and enforce discipline among employees in the accordance with the Statutes, the Ordinances and the Regulations. to manage and regulate the finances, accounts, investments, property business and all other administrative affairs of the Institute and for that purpose, to appoint such agents as it may think fit;

(e) to fix the limit of the recurring and the non-recurring expenditure for a year on the recommendation of the Finance Committee.

(f) subject to the provisions of the Act, to invest any money belonging to the Institute including any unapplied income in any manner it thinks fit or in the purchase of immovable property in India;

(g) subject to the provisions of the Act to transfer or accept transfers of any movable or immovable property on behalf of the institute;

(h) to provide buildings, premises, furniture, apparatus and other means needed for carrying on the work of the institute;

(i) to enter into, vary, carry out and cancel contracts on behalf of the Institute;

(j) to entertain, adjudicate upon and if thought fit, to redress any grievances of the employees of the Institute;

(k) to select a common seal for the Institute and provide for the custody and use of such seal;

(l) to delegate any of its powers to the Chairman, the Director, the Dean, the Registrar or such other employee or authority of the Institute or to a committee appointed by it, as it may deem fit;

(m) to exercise such other powers and perform such other duties as may be conferred or imposed on it by the Act, or the Statutes.

(b) to (e) This Department has included proposals concerning NIPER, Mohaii to the extent of Rs. 1375 crore in the Report of the Working Group on Drugs & Pharmaceuticals industry for the 12th Five Year Plan. It is under consideration of the Planning Commission.